

ITEM NO.38

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11248/2011

(From the judgement and order dated 15/12/2008 in S.A. No.911 of 2008 and Order dated 21/01/2011 in S.A. No.911 of 2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

RIYAZUR RAHMAN KHAN

Petitioner(s)

VERSUS

FAIQA KHATOON & ANR.

Respondent(s)

(With appln(s) for c/delay in filing SLP and prayer for interim relief and office report)

Date: 19/11/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. P. Narsimha, Sr. Adv.
Mr. Arvind Varma, Sr. Adv.
Ms. Sakshi, Adv.
Ms. Aditi Mohan, Adv.
Ms. Deepika Shori, Adv.
Mrs.D. Bharathi Reddy, Adv.

For Respondent(s) Ms. Pinky Anand, Sr. Adv.
Mr. Prabal Bagchi, Adv.
Mr. Awadhesh Kumar, Adv.
Mr. Abhishek Mishra, Adv.
Mr. Vijay Kumar Pandita
Mr. R.D. Upadhyay, Adv.

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.
Leave granted.

| (S.K. Rakheja)
|Court Master

| |(Suresh Kumar Verma)
| |Court Master

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